NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA(CAA) NO.06/Chd/HP/2017

In the matter of:

Sections 230, 232 & 66 of the Companies Act, 2013 AND

In the matter of:

A Scheme of Arrangement AND

In the matter of:

Bagrrys Finance Private Limited

... Applicant/Transferor Company 1

Kanak Global Securities Pvt. Limited

... Applicant/Transferor Company 2

Oasis Securities Pvt. Limited

AND

... Applicant/Resulting Company

Bagrrys India Limited

... Applicant/Transferee Company

Present: Mr. Rajeev K. Goel, Advocate for applicants

Having heard learned counsel for the applicants, it is directed to furnish complete address of the Commissioner of Income Tax, under whose jurisdiction the Registered Offices of the applicant-companies fall. The needful be done at least one day before the next date.

The matter is adjourned to 28.04.2017 for hearing.

(Justice R.P. Nagrath) Member(Judicial)

(Deepa Krishan) Member (Technical)

April 24, 2017

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